

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 37 of 2019**  
**IN**  
**APPEAL NO. 30 OF 2019**

**Dated: 29<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Kerala State Electricity Board Limited.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. P.V.Dinesh

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard  
: Mr. Paramhans Sahani for R-2

Mr. Sanjay Sen, Sr. Adv.  
Mr. Hemant Singh  
Mr. Nishant Kumar  
Ms. Soumya Singh for R-3

**ORDER**

**IA No. 37 of 2019-05-28**  
**(Appl. for payment of change in law compensation)**

In terms of Order dated 15.05.2019, the Appellant has paid 3<sup>rd</sup> Respondent Rs. 16.185 crores on 21.05.2019.

Mr. Sanjay Sen, Sr. Adv. arguing counsel for Respondent No. 3 submits that yesterday all the information required for reconciliation of balance amount is being furnished to Appellant in terms of requirement of Appellant by letter dated 18.05.2019.

List the matter on 15.07.2019. Meanwhile both the parties, if necessary, shall sit and reconcile the amount said to be due.

**(S.D. Dubey)**  
**Technical Member**

*kt/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**